

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.133/C-II/2015
RT NO.04/Chd/ND/2017
IN
CP NO. 89(ND)/2009
(Decided matter)**

Sh. Ravinder Kumar Magoo

...Petitioner

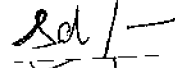
Versus.

M/s AMA Enterprises Pvt. Ltd. & Ors.

...Respondents

Present: Ms. Riya Bansal, Advocate for Mr. Rakesh Kumar
Advocate for petitioner.
Mr. Yash Pal Gupta, Advocate for Mr. N P S Chawla,
Advocate for respondents

Learned counsel appearing for the parties have submitted that Mr. N.P.S. Chawla, Advocate for the respondents is unable to attend the hearing today because of the marriage of his real brother. The matter is fixed for arguments on 04.05.2017. In the previous order the parties were directed to file written submissions at least one week before the date fixed but the compliance has not been made by either of them. The non-compliance is not appreciated. Let the compliance be possibly made at least a week before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)

March 23, 2017

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